



DIRECTORATE OF LEGAL AFFAIRS, CENTRAL BOARD OF EXCISE &  
CUSTOMS

विधिकार्य निदेशालय, केन्द्रीय अप्रत्यक्ष कर एवं सीमा शुल्क बोर्ड  
4<sup>th</sup> FLOOR, RAJENDRA BHAWAN, 210, DEEN DAYAL UPADHYAY MARG  
चतुर्थ तल, राजेन्द्र भवन, 210, दीनदयाल उपाध्याय मार्ग  
NEW DELHI-110002  
नई दिल्ली 110002

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F. No. 1080/14/DLA/Tech/Weekly Report on filing SLPs/Appeals/21/21 Dated: 22.03.2022

To,

All the Principal Chief Commissioners/Chief Commissioners,  
CGST/Customs Zones.

Madam/Sir,

**Sub: Discontinuation of “Weekly Report on Compliance of the Prescribed  
Timeline for Filing SLPs /Appeals”–reg.**

Kind reference is invited to D.O. Letter F. No. 1080/9/DLA/Tech/Tax Revenue/18 dated 01.06.2018 of Chairman, CBIC and D.O. Letter F. No. 1080//DLA /50/Tech/Monitoring/SLPs-Appeals/16 dated 26.09.2018 of Special Secretary & Member (Legal) on compliance of the prescribed timeline for filing SLP/Appeals and initiation of weekly report by all the Zones to Directorate of Legal Affairs.

2. In this context, it has been decided to discontinue the above mentioned weekly report as a monthly report on “Examination of High Court/CESTAT orders for acceptance or otherwise” has been started from the month of February 2022 vide D.O. Letter 1080/84/U.O./2021/ 50-81 dated 12.01.2022.

3. Accordingly, furnishing of “Weekly Report on Compliance of the Prescribed Timeline for Filing SLPs/ Appeals” by field formations may please be discontinued.

This issues with the approval of the Member (Legal).

Yours faithfully,

(Mahendra Ranga)  
Principal Commissioner